

[Shri Dalbir Singh]

ment on the above Reports [placed in library See No LT-3578/72]

- (2) A copy of the Note (Hindi and English versions) regarding deletion of an item from the terms of reference made to the Commission appointed to enquire into certain lapses in Trombay Unit of Fertilizer Corporation of India Limited [placed in library See No LT-3579/72]

- (3) A copy each of the following papers (Hindi and English versions) Under sub-section (1) of section 619A of the Companies Act, 1956 -

- (i) (a) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1970-71.

- (b) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon [placed in library See No LT-3580/72]

- (ii) (a) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1970-71

- (b) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [placed in library See No LT-3581/72]

MR DEPUTY-SPEAKER Mr Balgovind Verma He is absent

12 10 $\frac{1}{2}$ hrs

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

MINUTES

SHRI MADHURYYA HALDAR
(Mathurapur), I beg to lay on the Table

Minutes of the Fifteenth to Seventeenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SHRI JYOTIRMOY BOSU (Diamond Harbour) On a point of order.

MR DEPUTY-SPEAKER : Mr S C Samanta

SHRI JYOTIRMOY BOSU On a point of order under rule 376 (Interruptions)

COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SIT-
TINGS OF THE HOUSE

MINUTES

SHRI S SAMANTA (Tamluk) I beg to lay on the Table Minutes of the Seventh sitting of the Committee on Absence of Members from the Sittings of the House held during the current session

MR DEPUTY-SPEAKER I will request one thing I will try to be as accommodating as possible but, if five or six members get up, how can I pay attention to everybody? (Interruption) Order please Mr Venkatasubbaiah, you were speaking at the top of your voice but I could not follow because there was too much of noise in the House I want to make it clear that we have finished item 7 of the agenda Mr Jyotirmoy Bosu raised a point of order I would now listen to this point of order

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K KHADILKAR) I was busy in the other House

MR DEPUTY-SPEAKER I will listen to you later on

SHRI JYOTIRMOY BOSU This point of order arises out of your observations and something which was very understandable by us You, in a hurry to brush me aside I am sorry to say so said that the Minister would make a statement tomorrow. On what, Sir?

MR DEPUTY-SPEAKER That was in reply to Mr Venkatasubbaiah's point

SHRI JYOTIRMOY BOSU That puts me on the rail (Interruption)

MR. DEPUTY-SPEAKER : What is your point of order ? 12.13 hrs.

SHRI JYOTIRMOY BOSU : I had given notice of an adjournment motion. I was informed by your Lobby Assistant when the House was moving that the adjournment motion had been disallowed. Immediately I had to look for protection. Then and there I wrote-in black and white-and passed it on to you by hand. Will you kindly make a mention of that for which there is a provision and allow me to make a brief statement thereon ? Please tell me what your observations are I am acting according to the laid-down rules or am I doing it in a different manner ? I want to hear you, Sir,

MR. DEPUTY-SPEAKER : When I have the time to read your letter in my chamber. I shall tell you whether you have done according to rules or not. (*Interruption*) There should be an end to this.

SHRI P. VENKATASUBBAIAH (Nandyal) : On a point of order.

MR. DEPUTY-SPEAKER : What is your point of order ?

SHRI P. VENKATASUBBAIAH : You said that the Ministers was going to make a general statement on the drought situation in the country. I had made certain specific references to the unprecedented drought situation in Andhra Pradesh and the inadequacy of the financial assistance given.....

MR. DEPUTY-SPEAKER : I hope the statement will include that.

SHRI P. VENKATASUBBAIAH : ... and the supply of foodgrains. I want to know from the hon Minister whether he is going to make a special reference to the points raised by me.

MR. DEPUTY-SPEAKER : That will be conveyed to the Minister. (*Interruptions*) Only point of order. Nothing else. Secretary. (*Interruptions*)

AN. HON. MEMBER : On a point of order.

MR. DEPUTY-SPEAKER : It cannot be point of order every time. Secretary.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August 1972, agreed without any amendment to the Rulers of Indian States (Abolition of privileges) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1972, agreed without any amendment to the Mines and Minerals (Regulations and development) Amendment Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1972, agreed without any amendment to the Seeds (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."

ASSENT TO BILLS :

SECRETARY : Sir, I also lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 25th August 1972:—